Monitoring safety defects of car manufacturers

2665. SHRI CHUNIBHAI KANJIBHAI GOHEL: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether it is a fact that Government has received complaints against a leading automobile company for emission norms and other manufacturing defects in their cars;

(b) if so, what action Government has taken on the complaints received in this regard;

(c) whether Government do not have any legal framework with regard to defective vehicles or their standardization; and

(d) if so, what steps Government proposes to take for setting up of a regulator for strictly monitoring the safety defects of car manufacturers?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): (a) No, Sir. Department of Heavy Industry has not received any complaint for emission norms and other manufacturing defect in cars.

(b) Does not arise in view of (a) above.

(c) No, Sir. The Central Motor Vehicle Act, 1988 and The Central Motor Vehicle Regulations, 1989 takes care of Certification and Testing of Vehicles before their production and sell in India and also for their registration/permission to ply on a public road.

(d) Does not arise in view of (c) above.

Plans for revival of HEC, Ranchi

†2666. SHRI MAHESH PODDAR: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether it is a fact that a plan to revive Heavy Engineering Corporation (HEC) Ranchi has been formulated;

(b) if so, the details thereof;

(c) whether there is any proposal to utilize HEC for production of defence equipments; and

(d) if so, the details thereof?

†Original notice of the question was received in Hindi.